

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No.323/03

Monday this the 18th day of October 2004

C O R A M :

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

C.J.Jose,
Processing Technologist,
Integrated Fisheries Project, Kochi. Applicant
(By Advocate Ms.K.Indu)

Versus

1. Union of India represented by the Secretary, Ministry of Agriculture, Department of Animal Husbandry & Dairying, Krishi Bhavan, New Delhi.
2. The Secretary, Ministry of Personnel, Public Grievances & Pension, Department of Personnel & Training
3. The Director-in-charge, Integrated Fisheries Project, Kochi - 16.

(By Advocate Mr. P. M. M. Najeeb Khan, ACGSC)

This application having been heard on 18th October 2004 the Tribunal on the same day delivered the following :

ORDER

HON'BLE MR. A.V.HARIDASAN, VICE CHAIRMAN

The applicant, Processing Technologist, Integrated Fisheries Project, Kochi has filed this application for a direction to the respondents to grant him the 2nd ACP in the scale of Rs.10,000-15,200/- as per Annexure A-1 and to consider and pass appropriate orders on Annexure A-5, in the light of Annexure A-2 clarification. Although the respondents have filed a detailed reply statement opposing the grant of the benefit and the applicant has filed a rejoinder, the O.A. has been taken up for final hearing today since the respondents have filed a M.A. in which it is stated that similarly situated persons like the applicant have been granted ACP benefits in the scale of

Rs.10,000-15,200/- the O.A. can be disposed of with appropriate direction.

2. Now that the respondents are conceding the applicant's claim for ACP benefits in the scale of Rs.10,000-15,200/- in terms of the definition contained in Annexure A-2 and as similar benefits have been given to identically situated persons, the application is disposed of directing the respondents to consider the applicant's case for grant of 2nd ACP in the scale of Rs.10,000-15,200/- with effect from the due date as has been granted to similarly situated persons. Necessary orders in that regard shall be issued within a period of three months from the date of receipt of a copy of this order. No costs.

(Dated the 18th day of October 2004)



A.V.HARIDASAN
VICE CHAIRMAN

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